

**GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE & INDUSTRY  
DEPARTMENT FOR PROMOTION OF INDUSTRY AND INTERNAL TRADE  
LOK SABHA**

**UNSTARRED QUESTION NO. 1240.  
TO BE ANSWERED ON TUESDAY, THE 11<sup>TH</sup> FEBRUARY, 2025.**

**INITIATIVE TO EASE OF DOING BUSINESS**

**1240. SHRI ZIA UR REHMAN:  
SHRI P C MOHAN:**

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

**वाणिज्य एवं उद्योग मंत्री**

- (a) the details of plans for any upcoming industrial development projects or initiatives aimed by the Government at enhancing the city's infrastructure, supporting innovation and attracting investments;
- (b) the details of specific steps being taken by the Government to address factors that may currently be influencing investment flows into the city;
- (c) whether the Government has taken any new initiatives to increase ease of doing business in the country particularly Bengaluru, specifically in terms of regulatory reforms and financial support for startups and small enterprises and if so, the details thereof and if not, the reasons therefor; and
- (d) the extent to which the Government proposes to enhance Bengaluru's role as a technology and innovation hub through national policies, including the development of R&D infrastructure and support for emerging industries?

**ANSWER**

**वाणिज्य एवं उद्योग मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद)**

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE & INDUSTRY  
(SHRI JITIN PRASADA)**

- (a) to (d):** With a vision to improve India's business climate, attract investments and foster economic growth by making the regulatory environment more business-friendly in the country including Bengaluru, Department for Promotion of Industry and Internal Trade (DPIIT) has taken several initiatives under the flagship programme of Ease of Doing Business which includes Business Reform Action Plan (BRAP), the B-Ready assessment, Jan Vishwas and Reducing Compliance Burden on Businesses and Citizens. Under, the Regulatory Compliance Burden (RCB) initiative, more than 42,000 compliances have been reduced under 670 acts nationwide. Further, to enhance the Ease of Living and Ease of Doing Business, the Central Government, through the Jan Vishwas (Amendment of Provisions) Act, 2023, has decriminalized 183 provisions across 42 Central Acts from 19 Ministries/Departments.

BRAP initiative has been launched in 2014 by the Department for Promotion of Industry and Internal Trade (DPIIT), aims to reduce obstacles and make clearance and regulatory processes more transparent and efficient, thereby cutting down on time and costs for businesses. States are assessed based on evidence and user feedback, ensuring that reforms are effective at the grassroots level.

So far, six editions of BRAP (2015, 2016, 2017-18, 2019, 2020, and 2022) have been completed, and the States/UTs have been assessed accordingly.

The DPIIT has initiated Cost of Regulation (CoR) exercise which aims to identify and reform the areas of pain-points in terms of administrative costs for the services. It investigates various expenses, including statutory fees, professional service charges, the economic impact of delays, and time costs incurred to get the approvals. The framework aggregates these costs to pinpoint reform needs and enhances procedural efficiency resulting in improved ease of doing business.

The Indian government, through the Jan Vishwas (Amendment of Provisions) Act, 2023, has decriminalized 183 provisions across 42 Central Acts from 19 Ministries/Departments to enhance the Ease of Living and Ease of Doing Business. Decriminalization process includes removing imprisonment and/or fines, retaining fines while removing imprisonment, increasing fines in place of imprisonment, converting imprisonment and fine to penalties, and introducing compounding of offenses. DPIIT is reviewing 112 rules and laws for the upcoming Jan Vishwas 2.0 bill, aiming to further improve the business environment. The Joint Parliamentary Committee has endorsed the expansion of this decriminalization effort to additional Acts, advocating for the ongoing modernization of India's regulatory landscape.

The B-READY initiative offers an annual, and worldwide assessment of the business environment. The aim is to promote economic growth and eradicate poverty. B-READY seeks to enhance the private sector by supporting not just businesses but also workers, consumers, new enterprises, and the environment. It pursues this goal through three main strategies: reform advocacy, policy guidance, and analysis and research. B-READY advocates for policy reform by effectively communicating international benchmarks, facilitating knowledge exchange, and fostering dialogue among governments, the private sector, the World Bank Group, and development institutions. It provides detailed data to guide specific policy changes, highlighting how economies compare to international best practices.

The Government, with an intent to build a strong ecosystem for nurturing innovation, Startups and encouraging investments in the Startup ecosystem of the country launched the Startup India initiative on 16th January 2016. Under Startup India initiative, the Government constantly undertakes various efforts for the development and growth of Startup ecosystem across sectors in all the regions of the country including Bengaluru. The flagship Schemes namely, Fund of Funds for Startups (FFS), Startup India Seed Fund Scheme

(SISFS) and Credit Guarantee Scheme for Startups (CGSS) support Startups at various stages of their business cycle. The Government also implements periodic exercises and programs including States' Startup Ranking, National Startup Awards, and Innovation Week which play an important role in the holistic development of the Startup ecosystem.

In September 2022, Government of India launched the 'National Logistics Policy' to develop a technologically enabled, integrated, cost efficient, resilient, sustainable and trusted logistics ecosystem in the country for accelerated and inclusive growth. This includes the support for development of State/City level logistics plans.

As part of National Industrial Corridor Development Programme (NICDP) of Government of India, Industrial corridors are conceived to foster global manufacturing, investment destination hubs with plug & play facility, smart cities with walk-to-work concept & creating the best in-class quality infrastructure ahead of demand. The Central Government has approved Tumakuru (Karnataka) as part of Chennai-Bengaluru Industrial Corridor (CBIC).

National Single Window System (NSWS), under the aegis of DPIIT and accessible through [nsws.gov.in](https://nsws.gov.in), is a one-stop digital platform for facilitating Government to Business (G2B) approvals and investor-related clearances for industry. It streamlines the G2B approvals process by creating information symmetry and minimizing the need to visit multiple Departmental portals.

Currently, 32 Central Ministries/Departments and 29 States/UTs are integrated with NSWS with access to 278 Central G2B services and 2977 State G2B services. Additionally, Know Your Approvals (KYA) module is live for 658 Central G2B services and 6,787 State G2B services to facilitate free flow and access of information for business enterprises.

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